

SCHEDULE—*concl.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Con- solidated Fund Rs.	Total Rs.
54	Charges on account of Capital Outlay on Industrial Development—III—Development of Sericulture and Weaving and Cottage Industries.	65,18,100	...	65,18,100
55	Charges on account of Capital Account of Civil Works outside the Revenue Account.	5,41,38,000	...	5,41,38,000
56	Charges on account of Capital Outlay on Electricity Schemes.	58,53,800	..	58,53,800
57	Charges on account of Capital Account of other State Works outside the Revenue Account.	20,65,000	...	20,65,000
58	Charges on account of Capital Outlay on Road and Water Transport Schemes outside the Revenue Account.	39,29,200	...	39,29,200
59	Charges on account of Capital Outlay on State Schemes of Government Trading.	59,93,700	...	59,93,700
	Charges on account of repayment of Debt.	...	2,44,65,000	2,44,65,000
60	Charges on account of Loans and Advances.	4,89,80,500	1,70,000	4,91,50,500
	Grand total	... 47,35,67,600	3,36,18,800	50,71,86,400

## ASSAM ACT IV OF 1957

## THE ASSAM FINANCE ACT, 1957

(Received the assent of the Governor on the 11th July 1957)

[Published in the *Assam Gazette*, dated the 17th July 1957]

An

Act

to fix the rates at which Agricultural Income shall be taxed under the Assam Agricultural Income-Tax Act, 1939.

**Preamble.**—Whereas it is expedient to fix the rates at which Agricultural Income shall be taxed under the Assam Agricultural Income-Tax Act, 1939 (Assam Act IX of 1939) ;

It is hereby enacted in the Eighth Year of the Republic of India as follows:—

1. **Short title and extent.**—(1) This Act may be called the Assam Finance Act, 1957.

(2) It extends to the whole of Assam.

2. **Rates of Agricultural Income-Tax.**—The rates of Agricultural Income-Tax for the year beginning on the 1st April 1957, shall, for the purpose of Sections 3 and 6 of the Assam Agricultural Income-Tax Act, 1939 (Assam Act IX of 1939), be the rates given below:—

A. In the case of every Hindu Undivided or Joint family—

(a) At the rate applicable, under the list of rates contained in paragraph B below, to a sum equal to the share of a brother if such share exceeds Rs.6,000 ;

(b) At two Naye Paise in the rupee, if the share of a brother is Rs.6,000 or less.

B. In the case of every individual, firm and other association of persons (other than Companies)—

	Rate
(a) On the first Rs.1,500 of total income ...	Nil.
(b) On the next Rs.3,500 of total income ...	5 Naye Paise in the rupee.
(c) On the next Rs.5,000 of the total income ..	8 do.
(d) On the next Rs.5,000 of total income ...	16 do.
(e) On the next Rs.35,000 of total income ..	25 do.
(f) On the next Rs.50,000 of total income ...	31 do.
(g) On the balance of total income ..	38 do.

C. In the case of every Company:—

(a) the total income of which does not exceed Rs.1,00,000.

On the whole of total income ... 31 do.

(b) the total income of which exceeds Rs.1,00,000

On the whole of total income ... 38 do.

Provided always that—

(i) No Agricultural Income-Tax shall be payable on a total agricultural income which does not exceed Rs.3,000 ; and

(ii) the Agricultural Income-Tax payable shall in no case exceed half the amount by which the total Agricultural Income exceeds Rs.3,000.

3. **Repeal.**—The Assam Finance Ordinance, 1957 (Assam Ordinance I of 1957), is hereby repealed.